LOK SABHA UNSTARRED QUESTION NO.2318

FOR ANSWER ON 31/07/2017

IRREGULARITIES AT FSNL

2318. SHRI RAJESH VERMA:

Will the Minister of STEEL be pleased to state:

- (a) whether the Government has received any complaints against higher officials of FSNL for alleged irregularities, violation of rule, unfair practice, malpractices, harassment of their employees;
- (b) if so, the details thereof including the number of such complaints registered/ action taken against the officials during each of the last three years;
- (c) the mechanism put in place by the Government to monitor the functioning of FSNL to check irregularities/malpractices therein; and
- (d) the remedial steps taken/being taken by the Government to redress the grievances of the FSNL employees?

ANSWER

THE MINISTER OF STATE FOR STEEL

(SHRI VISHNU DEO SAI)

- (a)&(b): During 2014, 2015 and 2016 i.e. last three years, 49 complaints have been received by the Government from different sources on various allegations pertaining to Ferro Scrap Nigam Limited (FSNL), out of which action on 43 complaints have been completed. Disciplinary action is taken by the concerned disciplinary authority based on the investigation/enquiry in the cases.
- (c)&(d): Vigilance Department of the Ministry and Vigilance Department of FSNL headed by Chief Vigilance Officer (appointed by the Government) monitor the functioning of FSNL to check irregularities/malpractices. Grievances raised by the employee are redressed as per the grievance redressal policy of FSNL and grievances received in CPGRAMS portal are periodically monitored by the Ministry.
